

FORM NO. 15
[See rule 31(1)(a)]

Statement to be filed by research association, university, college or other institution or company (“donee”) under section 45(4)(a)

Particulars of the donee			
1.	Name	<i>(refer Note 1)</i>	
2.	Address	<i>(refer Note 2)</i>	
3.	Permanent Account Number		
4.	Notification number vide which approval is granted to donee		
5.	E-mail Id		
6.	Contact Number	Country Code	Number
7.	Tax year		
Particulars of the donor and donations			
8.	Name	<i>(refer Note 1)</i>	
9.	Address	<i>(refer Note 2)</i>	
10.	Permanent Account Number		
11.	Amount of donation		
12.	Mode of receipt by donee (select anyone)	<input type="radio"/> Cash <input type="radio"/> Kind <input type="radio"/> Electronic modes including account payee cheque/draft <input type="radio"/> Others	
13.	Date of donation		
14.	section under which donation is eligible for deduction	<input type="checkbox"/> section 45(3)(a) <input type="checkbox"/> section 45(3)(b)	

DECLARATION AND VERIFICATION

I,, having Permanent Account Number in my capacity as..... (designation) of (name of donee) hereby declare that the details given in the form are true and correct to the best of my knowledge and belief and that I am competent to file this form and verify it.

Place:

Signature:

Date:

Name:

Designation:

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.

2. The address shall include flat/door/building, road/street/block/sector, area/locality, post office, town/city/district, state, country and pin code.
3. In case of a donor who has given donations, which are of different types or in different modes, separate rows should be filled for each such combination.
4. Some of the information in the form would be pre-filled to the extent possible.
5. Amounts to be filled in ₹ unless otherwise provided.